

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No 2...../S.R.O./2010

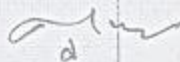
Dt. 7-4-2010

The High Court of Judicature for Rajasthan in exercise of the powers conferred upon it by the section 39 of the Gram Nyayalayas Act 2008 make the following rules for the Gram Nyayalayas .

Rajasthan Gram Nyayalayas Rules 2010

- (1) Title:- These Rules may be called 'The Rajasthan Gram Nyayalayas Rules, 2010'.
- (2) Commencement and extent:- They shall come into force at once and apply to all suits, claims and disputes in Civil and Criminal proceedings before Rajasthan Gram Nyayalayas.
- (3) Definitions:
 - (i) "Act" means Gram Nyayalayas Act, 2008
 - (ii) "High Court" means Rajasthan High Court
 - (iii) "Gram Nyayalaya" means Gram Nyayalaya established, under section 3 of Gram Nyayalayas Act, 2008
 - (iv) "Nyayadhikari" means Presiding Officer of Gram Nyayalaya appointed under section 5 of Gram Nyayalaya Act, 2008
- (4) Administrative Control:- The District and Sessions Judge shall have supervision and control over the Gram Nyayalayas with in the local limits of his jurisdiction, subject to the general Superintendence of the High Court.
- (5) Summon and Other Processes:- When a Suit, Claim or dispute has been duly instituted, a summon shall be issued by the Gram Nyayalaya, accompanied by a copy of application made under Sub-Section 1 of the Section 24 of the Act to the opposite party to appear and answer the claim by such date as may be specified therein and the same shall be served as per procedure provided in the chapter III "Summons and Other processes(Gen.)" (Rule 99 to 133)of the General Rules(Civil),1986

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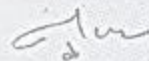
- (6) **Conciliation**:- Nyayadhikari after framing of the issues where it is possible to do so consistent with the nature and circumstances of the case, he shall assist, persuade, the parties for conciliation.

Furthermore, if, Nyayadhikari is of the view at any stage of the case that there is reasonable possibility of a settlement between the parties in such circumstances he will refer the matter to one or more conciliator for effecting the settlement between the parties and adjourn the proceedings for such period as he deems fit to make attempts for settlement.

Procedure for conciliation shall be applied as per procedure provided in Part-III- "Conciliation" (Section 61 to 81) of the Arbitration and Conciliation Act, 1996.

Conciliator shall submit his report within three weeks from the date of his appointment unless the time period extended by the Nyayadhikari.

- (7) **Qualification of Conciliators** :- District and Sessions Judge shall in consultation with the District Magistrate prepare a panel consisting of names of Social Workers at the Village Level for appointment as conciliators who possess qualification and experience as under:
- (i) **Principal/** Head master of the school situated in the local
a a
or
 - (ii) Secretary of the **Gram** Panchayat
or
 - (iii) Senior Worker of Anganwadi
or
 - (iv) Retired Government Servant above the cadre of Class IV employees.
or
 - (v) Institution which are themselves experts in conciliation and have been recognized as such by the District Magistrate.
or
 - (vi) Any local person who has knowledge of Law, or having knowledge of the local area and circumstances.
or
 - (vii) Any person who may be useful in resolving the disputes as District Judge deems proper.



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- (8) **Disqualification for appointment of Conciliator:-** The following shall be disqualifications for being empanelled as conciliator :-
- (i) any person who has been adjudged insolvent.
 - (ii) any person against whom criminal charges involving moral turpitude have been framed by a criminal court and are pending ; or
 - (iii) any person who has been convicted by a criminal court for any offence involving moral turpitude;
 - (iv) any person against whom disciplinary proceedings have been initiated by the competent authority or who has been punished in such proceedings.
 - (v) **such other persons whom district Judge deems not suitable for empanelment .**

- (9) **Inspection of Gram Nyayalayas:-** "District Judge shall inspect Gram Nyayalayas with in his Jurisdiction once in every six months and send report to the High Court.

Procedure of inspection shall be similar as for the inspection of Civil Judge (Jr. Division) & Judicial Magistrate Courts, subject to the instructions issued by the High Court from time to time .

- (10) Except otherwise provided in these rules for the procedure to be followed by Gram Nyayalayas, provisions of General Rules(Civil)1986 and General Rules (Criminal) 1980 shall be applicable .

By Order,



REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No.06.../S.R.O./2010

Dt.25-05-2010

The High Court of Judicature for Rajasthan in exercise of the powers conferred upon it by the section 10, 13(2) and 24(1) of the Gram Nyayalayas Act 2008 in consultation with the State Government, prescribes the Pecuniary Limits, Court Seal, Form and Fee of application for the institution of the suit, claim or dispute in the Gram Nyayalayas:-

1. **Pecuniary value:-** The Gram Nyayalaya shall have the powers to hear the suit, claim or disputes as prescribed under the Gram Nyayalayas Act upto the pecuniary value of not exceeding Rs. 25,000/-.

2. **Court Seal:-**

(i) A Court Seal shall be supplied to each Gram Nyayalaya. The dimension of Seal are as under:-

Name of the court-	Gram Nyayalaya
Shape-	Round
Dimensions-	2 ^{1/2} " Diameter

(ii) **Use and Custody of a Seal-** Each Gram Nyayalaya shall use its own seal which shall remain in the custody of the Reader or any official appointed for these purpose by the Nyayadhikari, when such court cease to exist seal shall be kept in safe custody by the Munsarim of the District Court .

(iii) Reader or the official appointed for this purpose shall be responsible for the safe custody of all the seals and proper use of endorsement.

3. **Form:-** The application/pleading and reply made under Section 24(1) of the Gram Nyayalayas Act, 2008 shall be presented in such forms and manner as prescribed in the Chapter- II (Rule 21 to 36) of General Rules(Civil),1986. Further, one additional copy of the application/pleading and reply except the number of copies generally required for giving to the opposite parties, shall be required to file which will be used in case of conciliation.

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4. The application made under Section 24(1) of the Gram Nyayalayas Act, 2008 shall be accompanied by following fee according to the valuation of suit, claim or dispute :-

	Valuation of Suit	Fee
1	Below Rs.1,000/-	Rs.1/-
2	Rs.1,000/- or above	In addition to the above Rs.5/- per thousand subject to the maximum limit of Rs.100/-

By Order,


REGISTRAR GENERAL